Explanation:

The following items may be served in addition—

Jam, Marmalade, fruit including iced fruit or vegetable juices, papad, pickles, chatni, raita, kabli chana, preserves, onions, celery, butter, ghee, cream, curds, cheese, buttermilk, sauce, salad, dressing and such other condiments, beverages and liquid refreshments.

Definition of "prohibited foodstuffs".

"Prohibited foodstuffs" means all foodstuffs prepared from or containing cereals or pulses and all sweets including gram and its products but - do not include buscuits whether sweetened or salted and Kabligram.

राजस्थान में चावल की वसूली

2488. **श्री मीठालाल पटेल** : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राजस्थान के एक जिले में राज्य भाण्डागार निगम द्वारा चावल वसूल किया गया जबकि अन्य जिलों में चावल की वसूली भारतीय खाद्य निगम द्वारा की गई ; और

(ख) ऐसा करने के कारण क्या है विशेषकर जबकि दोनों संगठनों के मानदंड अलग-अलग है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) जी हां, स्वाई माधोपुर के राजस्व जिले में राजस्थान राज्य भाण्डागार निगम भारतीय खाद्य निगम के एजेन्ट के रूप में लेवी चावल की वसूली कर रहा है।

(ख) राजस्थान राज्य भाण्डागार निगम पिछले कई वर्षों से भारतीय खाद्य निगम के एजेन्ट के रूप में कार्य कर रहा है और उनका सवाई माधोपुर में चावल की वसूली के लिये अपना अपेक्षित अमला है। ये दोनों संगठन राजस्थान चावल वसूली (लेवी) आदेश, 1976 के अन्तर्गत चावल की वसूली कर रहे है और वे उन्हीं मानदण्डों और अनुदेशों का अनुसरण कर रहे हैं।

Reconstitution of Governing Bodies of Delhi Colleges

2489. SHRI DURGA CHAND: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government have any proposal under consideration for the reconstitution of governing bodies of Delhi Administration and Delhi University Colleges;

(b) if so, the broad outlines thereof; and

(c) by when the governing bodies are to be reconstituted?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) to (c). The Governing Bodies of the Colleges maintained by and affiliated to Delhi University, including Colleges sponsored by Delhi Administration, are constituted in terms of the provisions contained in the Statutes and Ordinances of the University and the members hold office for the prescribed term. These Statutes and Ordinances can be amended by the University with the concurrence of the Visitor. No proposal for amendment of the relevant Statute is at present under consideration of the Visitor.